

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3856

ANSWERED ON:12.08.2015

Infrastructure Development

George Shri (Adv.) Joice

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has released grants-in-aid for infrastructure development of minorities educational institutions;
- (b) if so, the details thereof;
- (c) whether the Government releases the sanctioned amount of grants to the institutions in instalments and if so, the details thereof State-wise including Kerala;
- (d) whether there is any delay in granting the second instalment of the sanctioned fund; and
- (e) if so, the details thereof and the reasons for the same, State-wise especially in Idukki district and the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)

(a) to (c): The Government of India runs the scheme for Infrastructure Development in Minority Institutions (IDMI) under Prime Minister's New 15 Point Programme for the welfare of minorities (PM's New 15-PP) for elementary, secondary and senior secondary schools under which financial assistance is provided to the minority institutions for infrastructure development. The scheme is implemented through State Governments and the grant is released to the beneficiary institutions in two installments.

Besides, Multi-sectoral Development Programme (MsDP), one of the Centrally Sponsored Scheme, run by Ministry of Minority Affairs, is a special area development programme, which aims at improving the socio-economic infrastructure and basic amenities for uplifting the quality of life of the minorities. This programme gives funds for creation of infrastructure related to school building, class rooms, hostels, health centres, housing, drinking water, ITIs, polytechnics etc. Under this programme grant for creation of infrastructure like additional classrooms, hostels, drinking water facilities etc have been approved for Madarsas. The project related with imparting digital literacy to students of Madarsas of identified Minority Concentration Area has also been approved.

The Ministry of Minority Affairs is also implementing the scheme of "Grant-in-Aid to NGOs" by Maulana Azad Education Foundation (MAEF) for infrastructure development of existing minority educational institutions. The eligibility criteria, etc. for seeking grant-in-aid under this scheme is available on the website of MAEF at www.maef.nic.in. The amount of grant-in-aid sanctioned by the Governing Body of MAEF is released in two installments in the ratio 70:30. The first installment of 70% is released after sanctioning of grant and completion of pre-release formalities. The MAEF has sanctioned grant-in-aid of Rs. 15.56 crore to 98 NGOs in Kerala so far. The State-wise numbers of NGOs assisted by MAEF including the State of Kerala are available on the website of MAEF at www.maef.nic.in.

(d) and (e): Under IDMI, as per procedural requirement of the scheme, the second installment is to be claimed within one year of release of the first installment. 25% of the total grant has to be contributed by the minority institution. The beneficiary institutions are also required to furnish audited details of expenditure in the prescribed proforma duly attested by a Chartered Accountant. The funds for the second installment are released only after the fulfillment of the requisite requirements.

Under MsDP, the funds are released in two installments of 50% each and the 2nd installment would be released on utilization of 60% of 1st installment. In case of innovative projects, the funds are released in three installments of 30%, 30% and 40%. The 1st installment of the approved Central Share is released after approval of the project by the Ministry. The Ministry has released 1st installment to the States/UTs for all the approved projects. The release of subsequent installments depends on the receipt of the Utilisation Certificates (UCs) along with the necessary documents for the projects. The 2nd installment in cases of plans/projects have been released wherever all the necessary documents viz. UC, Quarterly Progress Report (QPR) etc. have been submitted by the State Government.

Besides, under MAEF, the second installment of 30% is released after receipt of the utilization certificate (UC) of first installment, physical inspection of the assisted project and approval of the Governing Body of MAEF. The decision for release of second installment is taken by the Governing Body. The delay, if any, occurs in release of second installment of grant due to requirement of UC, inspection report and approval by the sub-committee and Governing Body of MAEF. There are 82 cases of second installment of grant-in-aid for approval of the sub-committee and Governing Body of MAEF.

No case of Idukki district of Kerala is pending for release of grant in the Ministry of Minority Affairs.

State-wise details of funds released under IDMI and MsDP schemes including Kerala are given in Annexure.
